

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

**Item 40
CP(CAA) No.82/Chd/Hry/2022
(2nd Motion)
Under Section 230-232 CA, 2013**

In the matter of:-

Gavel Builders & Construction Pvt. Ltd.	With	...Transferor Company
DLF Home Panchkula Pvt. Ltd.		...Transferee Company

Present:- Ms. Anmol Gupta, Advocate for the petitioner Company.
Mr. Krishan Paul Dutt, Senior Technical Assistant for ROC Chandigarh.
Mr. Yatin Chadha, Junior Standing Counsel proxy for Mr. Yogesh Putney,
Senior Standing Counsel for Income Tax Department.

The report of Official Liquidator has been filed by learned counsel for the Official Liquidator, Chandigarh vide diary No.02764/1 dated 07.02.2023. The same is taken on record. Compliance affidavit has been filed by the learned counsel for the petitioner Company vide diary No.02764/2 dated 21.02.2023. The same is taken on record. It is informed by the representative of the ROC that the RD and ROC report has been e-filed. Let the hard copy of the same be filed within two weeks with a copy in advance to the counsel opposite. At the request of learned proxy counsel for the Income Tax Department, three weeks' time is granted to file its report with a copy in advance to the counsel opposite. Response, to the reports, if any, be filed by the learned counsel for the petitioner within two weeks thereafter, with a copy in advance to the counsel opposite. List the matter on 13.04.2023.

Sd/-
(Subrata Kumar Dash)
Member (Technical)

February 28, 2023
PRF

Sd/-
(Harnam Singh Thakur)
Member (Judicial)